

**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-111/2012/4235/A**

From :- Smti Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Shri Raktim Duarah,  
District & Sessions Judge,  
Kamrup (M), Guwahati.

Dated, Guwahati the 15<sup>th</sup> May, 2024.

Sub: **Commuted leave and cancellation of casual leave.**

Ref:- Your Letter No. DJK/Esstt./4117, dtd. 23.04.2024.

Sir,

With reference to the above, I am directed to inform you that your prayer for **commuted leave for five days from 22.04.2024 till 26.04.2024** (prefixing 20.04.2024 to 21.04.2024; suffixing 27.04.2024 to 28.04.2024) **and cancellation of casual leave on 22.04.2024** has been granted, subject to submission of your leave application in prescribed format as well as a copy of the Leave Admissibility Report received from the O/o the Accountant General (A&E), Assam. Further, you are to hand over charge to the Additional District & Sessions Judge No. 1, Kamrup (M) and in his absence, to the next senior most Judicial Officer available at the station.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-111/2012/4236-4237/A dated** , 15-05-2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati- 29 for information and necessary action.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

15/05/24  
**JT. REGISTRAR (VIGILANCE)**